

**GOVERNMENT OF INDIA
MINISTRY OF INFORMATION AND BROADCASTING**

**LOK SABHA
UNSTARRED QUESTION NO. 882
TO BE ANSWERED ON 23.07.2021**

AMENDMENT TO CINEMATOGRAPH ACT

882: SHRI SUSHIL KUMAR SINGH:

SHRI V.K. SREEKANDAN:

SHRI DAYANIDHI MARAN:

SHRI NARANBHAI KACHHADIYA:

SHRI SUDHAKAR TUKARAM SHRANGARE:

SHRIMATI RAKSHA NIKHIL KHADSE:

SHRI DIPSINH SHANKARSINH RATHOD:

SHRIMATI NUSRAT JAHAN RUHI:

SHRI PARBATBHAI SAVABHAI PATEL:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether the Government is planning to amend the Cinematograph Act and if so, the details thereof and the reasons therefor;
- (b) whether there is a provision of re-examination of film already certified by Central Board of Film Certification (CBFC) and if so, the details and objective thereof;
- (c) whether the Government has conducted consultations with industry representatives and civil society with regard to changes in draft Bill;
- (d) if so, the details thereof and response of the film fraternity thereon;
- (e) whether the Government has dissolved the Film Certification Appellate Tribunal (FCAT) and if so, the details thereof and the reasons therefor; and
- (f) the measures taken by the ministry to provide respite to individuals employed in film production from pandemic induced economic difficulties and also provide affordable and accessible remedies to film makers?

ANSWER

THE MINISTER OF INFORMATION AN BROADCASTING; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (SHRI ANURAG SINGH THAKUR)

(a) to (d): A review of the Cinematograph Act, 1952 was undertaken in the Ministry to address various issues concerning the certification process and film piracy. The proposal to amend the Act is at consultation stage and no final view has been formed.

(e) Yes, Sir. The Film Certificate Appellate Tribunal (FCAT) is one of the Tribunals/Appellate bodies abolished with the promulgation of The Tribunals reforms (Rationalisation and Conditions of Service) Ordinance, 2021 on 4th April, 2021 to streamline the tribunals by abolishing certain tribunals and authorities and to provide a mechanism for filing appeal directly to the commercial court or the High Court. The functions of FCAT have been transferred to the High court.

(f) A special economic and comprehensive package called Aatma Nirbhar Bharat Abhiyaan of more than Rs. 20 lakh crore, equivalent to 10% of India's GDP was announced by the Government in the fight against COVID-19. Another relief package amounting to Rs. 6,28,993crore was announced by the Government in June, 2021 to support Indian economy in fight against COVID-19 pandemic. The measures announced under the relief package aim at providing economic relief to diverse sectors affected by pandemic as well as provide impetus for growth and employment.

Further, issuance of Standing Operating Procedures for Film and TV shooting and the opening of cinemas/theatres/multiplexes along with other revenue streams such as food and beverages subject to safeguards of COVID-19 related protocols have helped the film sector.
